

FIR No. : 336/2020

PS : Bhajanpura

U/s : 392/394/411/34 IPC

Bail application of applicant/accused Mohd. Shahrukh

05.01.2021

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Mohd. Shahrukh.

Pr. : Ld. Counsel for the applicant through VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e. mail.

Reply filed by IO.

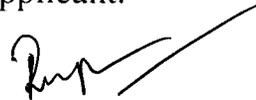
Ld. Counsel for the applicant / accused submits that applicant is in JC since 19.05.2020 and he has been falsely implicated in the present case. Nothing has been recovered from him. He is not a previous convict and is the sole bread earner of his family. He has got clean past antecedents. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Considering the gravity of allegations against the accused, no ground is made out for grant of bail under section 437 Cr.P.C. to the accused.

Bail application is dismissed accordingly.

Copy be given dasti the counsel for applicant.



(Rupinder Singh Dhiman)
MM-01/NE/KKD/05.01.2021

FIR No. : 647/2020

PS : Bhajanpura

U/s : 25/54/59 Arms Act

Bail application of applicant/accused Nikku

05.01.2021

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Nikku.

Pr. : Mr. Javed Ahmed, Ld. LAC for the applicant through VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e. mail.

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 12.11.2020 and he has been falsely implicated in the present case. He is having good reputation in the society. Nothing has been recovered from his possession and if so, the same must have been planted. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Considering the fact that as per IO reply, accused previously jumped the bail and nature of allegations against the accused, this court is not inclined to grant bail to the accused, at this stage.

Bail application is dismissed accordingly.

Copy be given dasti to the counsel for applicant/accused.



(Rupinder Singh Dhiman)

MM-01/NE/KKD/05.01.2021